

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 646/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)
SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2017

NAME OF THE PARTIES: Laqshya Media Pvt.Ltd.
V/s.
Hover Automotive India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------------------------|----------------------|------------|
| 2 | Nazir Khan | | |
| | i/b Wadia Chandy & Co. | Adv. for Petitioner. | Nazir Khan |
| | Salomee Kulkarni | | |
| | i/b Sha dul Mangaldas | | Salomee |
| | Amarchand Mangaldas | | |
| | ORDER for Respondent | | |

TCP 646/I&BP/NCLT/MB/MAH/2017

By looking at the order of the Ld. Member Shri M. K. Shrawat, Court No.2 of NCLT, Mumbai, it appears that this order has been passed transferring this matter from Court No.2 to Court No.1, which is not permissible under law because transfer of case from one Court to another Court is within the jurisdiction of Hon'ble President of NCLT, whereby this Bench hereby places before Hon'ble President of NCLT for its goodself kind consideration.

Sd / -

V. NALLASENAPATHY
Member (Technical)

Sd / -

B.S.V. PRAKASH KUMAR
Member (Judicial)